

Listed on : 21.08.2015

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5394 OF 2015

Ram Beti

... Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 6th July, 2015 when the Court was pleased to pass the following order:

"Delay condoned.

Issue notice, returnable after four weeks."

Accordingly Show Cause Notice returnable on 21st August, 2015 was issued to the sole Respondent/State through registered post A.D. on 24th July, 2015.

No return of service has been received from the sole Respondent/State.

Service of Show Cause Notice is incomplete.

It is submitted that the Amicus Curiae has filed a letter dated 8th July, 2015 requesting the copy of testimony of the witnesses recorded by the Trial Court as well as information as to the period for how long the petitioner is confined in Jail. Copy of the said letter is enclosed herewith for kind perusal of the Hon'ble Court.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 18th day of August, 2015.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Chandan Kumar Rai, Advocate (A.C.)
424, New Lawyer's Chambers, S.C.I., N.D.
2. * Mr. Ravi Prakash Mehrotra, Advocate
100, Lawyer's Chambers, S.C.I., N.D.
(* You are requested to file Vakalatnama/Appearance on
behalf of Respondent/State)

cl/dk

ASSISTANT REGISTRAR